

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.1228 of 2012

(Arising out of Order-in-Appeal No.41/CE/APPL/Noida/2011 dated 22/02/2012 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Noida)

M/s Moser Baer (India) Ltd.,
(6-164, Sector-80, Phase-II, Noida)

.....Appellant

VERSUS

Commissioner of Central Excise, Noida

....Respondent

(C-56/42, Sector-62, Noida)

APPEARANCE:

None for the Appellant

Shri Manish Raj, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70095/2023

DATE OF HEARING : 03 October, 2023
DATE OF DECISION : 03 October, 2023

P.K. CHOUDHARY:

When the matter was called, none appeared on behalf of the appellant. It is found from the record that the matter has been listed on various dates i.e. 15/01/2018, 11/04/2018, 24/05/2018, 18/07/2018, 27/11/2018, 21/05/2019, 01/08/2019, 27/11/2019 and 03/10/2023 but the appellant was absent on all the dates. It is also noticed that notices were also issued to the appellant.

2. Therefore, it appears that the appellant is either not interested in the proceeding or is not available for pursuing this matter.

3. Accordingly, in terms of Rule 20 of CESTAT Procedure Rules, appeal is dismissed. Appellant is at liberty to file restoration application, if he desires to be heard subsequently.

(Dictated and pronounced in open court)

Sd/-
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

akp